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Order Creation**Order Completion****Order Completion Pending****Statistical Report****Order Report****Unlock Order**

It is submitted by the learned counsels for the respondents that the applicants are aggrieved by the result dated 10.02.2019 as the posts are vacant particularly in the category which can be filled up by the date 31.01.2019. The learned counsels for the respondents are of the opinion that the respondents are not aggrieved by the result dated 10.02.2019.

Learned Counsel for the respondents has been requested to redress their grievances without exhausting the legal remedies.

In view of the above, the learned counsels for the respondents have requested the learned counsels for the respondents to grant liberty to the respondents for representation before the authority enclosing copy of the order.